

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

IN THE MATTER OF:

M/s. Tech India Engineers Pvt. Ltd.

Vs.

M/s. Trihmpk Realty Pvt. Ltd.

Item No.-308
IB-1906(ND)/2019

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 13.09.2019

CORAM:

**MS. INA MALHOTRA,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**


PRESENT:

For the Applicant :


For the Respondent :

ORDER

No steps have been taken in terms of the previous orders when last opportunity was granted for serving the CD in terms of previous order returnable on 30.09.2019.



**(SUMITA PURKAYASTHA)
MEMBER (T)**



**(INA MALHOTRA)
MEMBER (J)**